GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3340 TO BE ANSWERED ON 08TH AUGUST, 2025

AMENDMENT IN AIIMS REGULATIONS FOR GROUP B EMPLOYEES

3340. SHRI UMMEDA RAM BENIWAL:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether amendment has been made in Schedule-II of AIIMS Regulations 1999 and AIIMS Regulations 2019 for Group B employees, if so, the details thereof;
- (b) whether the Central Government's approval and gazette notification has been issued for amendment in AIIMS Regulations 1999 and Schedule-II of AIIMS Regulations 2019 for Group B employees, if so, the details thereof;
- (c) the details of the competent authority to impose major penalty, punishment of removal from service for new AIIMS Group B employees;
- (d) whether the Government has received any letter from any individual/union/federation regarding illegal removal from service by non-competent authority in AIIMS, Jodhpur; and
- (e) if so, the details of investigation in this matter along with the results and the punitive action taken against the guilty officers?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

- (a) to (c): As per section 29 of the All India Institute of Medical Sciences (AIIMS) Act, 1956 as amended in 2012, every Institute with the previous approval of the Central Government may by Notification in the Official Gazette make Regulations consistent with this Act and the Rules made thereunder. The 4th meeting of the Central Institute Body (CIB) of AIIMS, held on 27th July 2019, decided the Director of the Institute to be the Appointing and Disciplinary Authority for all penalties in respect of Group B employees with President of the Institute as the Appellate Authority. The AIIMS Jodhpur ratified the above decision of CIB in the Meeting of the Institute Body held on 21st Jan 2020.
- (d) & (e): Two representations, one each from a former employee of AIIMS Jodhpur and from All India AIIMS Employees Union, alleging removal from service of a Group B employee by non-competent authority were received in the Ministry which have been disposed by issuance of a Speaking Order.
